

Central Administrative Tribunal  
Principal Bench: New Delhi

RA No. 103/2001 with MA No. 545/2001  
in  
OA 1368/99

New Delhi this the 23<sup>rd</sup> Day of May 2001

(8)

Hon'ble Shri S.R. Adige, Vice Chairman, (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Personnel Officer,  
Northern Railway, DRM Office,  
New Delhi Riy. Station,  
New Delhi.
3. Divisional Railway Manager,  
(Delhi Division),  
DRM Office, New Delhi Riy. Station  
New Delhi.

Review applicants  
(Through Advocate: Shri B.S. Jain)

Versus

1. Shri Daya Ram  
S/o Shri Jiwa Ram
2. Shri Ganga Singh  
S/o Shri Jiwa Ram
3. Shri Gyan Singh,  
S/o Shri Jiwa Ram
4. Shri Sultan Singh  
S/o Shri Jiwa Ram
5. Shri Ram Sewak,  
S/o Shri Sunder Singh
6. Shri Yad Ram  
S/o Shri Hukum Singh
7. Shri Anthony Gomes  
S/o Shri John Gomes

Review Respondents

O R D E R (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

Perused the above RA filed by the Respondents  
in the OA together with MA No. 545/2001 for condonation  
of delay in filing the said Review Application.

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(19)

2. On a consideration of the matter, we do not find any sufficient reason for condoning the delay in filing the RA. MA. No. 545/2001 is, therefore, dismissed.

3. Even on Merits, we find that the applicants in the present review application have failed to establish any error of law or fact apparent on the face of the record or any other ground as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure 1908. In the guise of a review application, the review applicants are only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law, as per the law laid down by the Apex Court in a number of cases including the decisions in K. Ajit Babu & Ors. Vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State of Orissa & Ors. (AI SLJ 2000(2)SC 108).

4. In view of the above, the review application is dismissed.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige  
(S. R. Adige)  
Vice-Chairman(A)

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